

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 13.10.2003

OA 231/2001

Yogesh Kumar Panchal, Passenger Guard, Western Railway, Kota Division, Kota.

... Applicant

Versus

1. Union of India through General Manager, W/Rly, Churchgate, Mumbai.
2. Sr.Divisional Operative Manager (Estt), W/Rly, Kota Division, Kota.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.S.K.Jain

For the Respondents

... Mr.S.S.Hasan

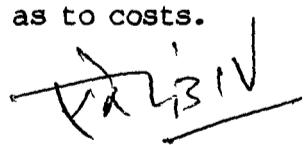
ORDER (ORAL)

The applicant has filed the present OA thereby praying for the following relief :

"That the respondents may be directed not to continue the departmental proceedings till the decision of criminal case. Further, the respondents may be directed not to pass any adverse order till the decision of criminal case."

2. Reply to the OA has been filed. During the course of hearing, it has been brought to our notice that pursuant to the charge-sheet dated 16.5.2001 (Ann.A/1), the applicant has been exonerated by the inquiry officer vide communication dated 26.9.2001 and no action has been taken against him. The learned counsel for the applicant concends that in view of this development that no action has been taken by the disciplinary authority on the inquiry report, the charges against the applicant shall be deemed to have been held as not proved and he, therefore, does not want to press this OA at this stage.

3. Accordingly, the OA stands disposed of as not pressed, with no order as to costs.


(A.K.BHANDARI)

MEMBER (A)


(M.L.CHAUHAN)

MEMBER (J)